

REVENUE DEPARTMENT, GOVERNMENT OF INDIA

Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 13th December, 1936.

REVENUE DEPARTMENT
SECRET

No. 6072 (D.No. 197/25/33-REV. II): In exercise of the powers conferred by clause (iv) of sub-section (22) of Section 10 of the Income-tax Act, 1922 (No. 23 of 1922), the Central Government hereby notifies the Income-tax Assessed Body (of Hong Kong) and Body Assessed Body (Charity Trust) for the purpose of the said section for the period covered by the assessment years 1937-38 to 1937-38.

(Sd/-) (Sd/-)

Deputy Secretary to the Govt. of India.

The Secretary,
Government of India Press,
City Road, Hyderabad, Hyderabad Area,
(Dist. Hyderabad District), New Delhi.

Copy to:

1. The Secretary, D/S. International Finance-tax Council, 1st Floor, 1/10, Amritsar Street, Copt., Bombay-400023.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay with ref. to his O.O. No. 127/25(49)/33-3 dated 7.2.1936.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(ITP)/(ITM)/(ITV.), New Delhi.
5. Director of Rail Services (IT), 1st Floor, Aung-mee-shanid, High Central Zone, New Delhi (5 copies).
6. All Officers & Sections of I.T. Div. of C.I.T., New Delhi.
7. Comptroller and Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dept. of Inc. (2527), New Delhi (5 copies).
9. Director of Training, I.T. (Direct Zone), Staff College, Dehra (5 copies).
10. Shri P. S. Bhatia, Joint Secy. I.T. of Rev. Section & Company Affairs (Dept. of Legal Affairs), New Delhi.

H. S. K.

(Sd/-)

Section Officer.